

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.358/2001

Friday this the 1st day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

D.Sunderarajan,  
S/o G.Devarajan,  
Electrical Signal Maintainer Gr.II  
Southern Railway, Alleppey. ....Applicant

(By Advocate Mr.TC Govindaswamy (rep.))

V.

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Park Town PO, Chennai.3.

2. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14.

3. The Senior Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14. ....Respondents

(By Advocate Mrs. Sumati Dandapani)

The application having been heard on 1.6.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This Original Application has been filed by the applicant seeking ~~to quash~~ Annexure.A4 order and for a direction to the respondents to grant the applicant subsistence allowance as provided under Rule 1342 of the Railway Establishment Code.Vol.II forthwith.

2. When the application came up for hearing today, learned counsel on either side state that the arrears of subsistence allowance has been paid to the applicant and that the subsistence allowance would be continued to be

contd...

paid. Learned counsel of the applicant states that the application may therefore be closed without any further directions giving the applicant liberty to take up the matter with the respondents, if there is any dispute regarding the quantum of arrears of subsistence allowance paid.

3. Noting the submission of the learned counsel on either side and granting liberty to the applicant to approach the respondents if there is any dispute regarding the quantum of arrears of subsistence allowance paid to him, this application is closed without any order as to costs.

Dated the 1st day of June, 2001



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN  
VICE CHAIRMAN

List of annexures referred to:

Annexure A4: True copy of the order No. V/P.483/PT/S&T dated 29.3.2001 issued by the third respondent.

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